

National Company Law Appellate Tribunal
Principal Bench, New Delhi

Company Appeal (AT) (Ins) No. 151 of 2021

In the matter of:

**Lotus City Plot Buyers Welfare
Association**

...Appellant

Vs.

Three C Homes Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant: Ms. Aditi Sinha, Advocate.

For Respondents: Mr. Sumesh Dhawan, Mr. Rishabh Jain, Ms. Vatsala Kak and Ms. Ankita Bajpai, Advocates for R-1.

Mr. Arun Kathpalia, Sr. Advocate with Mr. Abir Roy, Mr. Ishaan Chakrabarti, Mr. Vivek Pandey, Ms. Diksh Gupta and Mr. Kauser Husain, Advocates for R-2.

Mr. Nikhil Verma, Advocate for R-24.

With

Company Appeal (AT) (Ins) No. 193-194 of 2021

In the matter of:

Gaurav Katiyar

...Appellant

Vs.

Sandeep Goyal & Ors.

...Respondents

Present:

For Appellant: Mr. Sumesh Dhawan, Ms. Vatsala Kak, Ms. Ankita Bajpai and Mr. Rishabh Jain, Advocates.

For Respondents: Mr. Abhishek Anand and Mr. Viren Sharma, Advocates for R- 1- 8 & 10-21.

Mr. Arun Kathpalia, Sr. Advocate with Mr. Kauser Husain, Mr. Aditya Dhupar, Mr. Abir Roy, Mr. Ishaan Chakrabarti and Mr. Vivek Pandey, Advocates for R-23.

Mr. Nikhil Verma, Advocate for R-22.

With

Company Appeal (AT) (Ins) No. 205 of 2021

In the matter of:

Ace Infracity Developers Pvt. Ltd.

...Appellant

Vs.

Three C Homes Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Mr. Kauser Husain, Mr. Aditya Dhupar, Mr. Abir Roy, Mr. Ishaan Chakrabarti and Mr. Vivek Pandey, Advocates.

For Respondents: Mr. Sumesh Dhawan, Mr. Rishabh Jain, Ms. Vatsala Kak and Ms. Ankita Bajpai, Advocates for R-1.

Mr. Nikhil Verma, Advocate for R-2.

Mr. Abhishek Anand, Mr. Kunal Godhwani and Mr. Viren Sharma, Advocates for R- 3-10 & 12- 23.

ORDER
(Through Virtual Mode)

12.04.2021: Learned Counsel for the Appellant in Company Appeal (AT) (Ins) No. 193-194 of 2021 seeks and is granted one week's time to file Rejoinder.

Learned Counsel appearing for the Allottees submits that they have filed the Reply through e-filing. He undertakes to file the same in Physical form within three days.

Learned Counsel for the Allottees further submits that he has filed the Reply in Company Appeal (AT) (Ins) No. 205 of 2021, it be treated as the Reply in Company Appeal (AT) (Ins) No. 151 of 2021 also. He is directed to serve the copy of the same to the Appellant Counsel in Company Appeal (AT) (Ins) No. 151 of 2021.

Parties may file Written Submissions not more than three pages along with relevant Citations within two weeks.

Interim Orders to continue till the next date of hearing.

Let the matter be fixed 'For Admission (After Notice)' on **17th May, 2021**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

sr/kam

Company Appeal (AT) (Ins) No. 151 of 2021
Company Appeal (AT) (Ins) No. 193-194 of 2021
Company Appeal (AT) (Ins) No. 205 of 2021